

2.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
L.....T.....T.....T.....T.....T.....T.....T.....T.....T.....R
ITEM NO. 111 COURT NO. 8 SECTION XV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 5787/1997

Karnataka S/C & S/T Dev. Corpn. .. Appellant (s)

Vs.

Bharatmatha Watch Employees Union .. Respondent(s)
& Ors.

(with appln. for stay)

DATE : 30.11.2000 : This/These matter (s) was/were
called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAJENDRA BABU
HON'BLE MR. JUSTICE K.G. BALAKRISHNAN

For Appellant (s) : Mr. K.C. Sudarshan, Adv.
Mr. R.N. Keshwani, Adv.

For Respondent (s) : Mr. S. Ravindra Bhat, Adv.

UPON hearing counsel the Court made the following

O R D E R

.....L.....I.....J
.SP2

List the matter after the disposal of W.P.(C) No.
672/94 and connected matter.

.SP1
Charanjit [Meena Trikha]
Court Master